

(2018) 04 JH CK 0025
In the Jharkhand High Court
Case No : W.P.(C) No.4616 of 2014

DEBABRATA SENGUPTA

APPELLANT

Vs

STATE OF JHARKHAND

RESPONDENT

Date of Decision : 09-04-2018

Acts Referred:

Citation : (2018) 04 JH CK 0025

Hon'ble Judges : Anubha Rawat Choudhary, J

Bench : Single Bench

Advocate : Sanjay Prasad, Satish Kumar

Final Decision : Disposed Off

Judgement

1. Heard Mr. Sanjay Prasad, counsel appearing for the petitioner.
2. Heard Mr. Satish Kumar, Associate counsel to G.A. appearing on behalf of the respondent-State.
3. In this writ petition, counsel for the petitioner is seeking mandamus upon the respondents to take up the proceeding for mutation for which, according to the petitioner an application was filed before the respondent-Circle Officer.
4. A counter-affidavit has been filed in this case mentioning therein that application for mutation has not been filed.
5. Considering the fact and circumstances of this case and considering the fact that the petitioner has not annexed a copy of the mutation application said to have been filed, this Court is not inclined to grant any relief to the writ petitioner. However, the petitioner is free to file his application for mutation or free to pursue his application for mutation which the petitioner claims to have been filed before the concerned respondent.

6. With this observation, the writ petition is disposed of.

Â